Motion for Election to All India Institute of Medical Sciences (AIIMS) at Awantipora, Bathinda, Bhopal, Kalyani, Nagpur, New Delhi, Raebareli, Rewari and Rajkot

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I beg to move the following:-

?That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the nine All India Institute of Medical Sciences (AIIMS) at Awantipora, Bathinda, Bhopal, Kalyani, Nagpur, New Delhi, Raebareli, Rewari and Rajkot subject to the other provisions of the said Act?

माननीय सभापति: प्रश्न यह है:

?कि अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) (संशोधन) अधिनियम, 2012 की धारा 6 के साथ पठित अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) अधिनियम, 1956 की धारा 4 (छ) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से, जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों के अध्यधीन अवंतिपुरा, बठिंडा, भोपाल, कल्याणी, नागपुर, नई दिल्ली, रायबरेली, रेवाड़ी और

राजकोट स्थित नौ अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) में से प्रत्येक के लिए अपने में से दो सदस्य निर्वाचित करें ।?

प्रस्ताव स्वीकृत हुआ ।